

**Central Administrative Tribunal
Principal Bench**

**CP No.331/2017 in
OA No.167/2015**

New Delhi, this the 19th day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Praveen Mahajan, Member (A)**

Vinay Kumar Bedi, Aged 54 years
S/o Sh. Raj Jawahar Bedi
Ex. Conductor, DTC, New Delhi
R/o B-30, Mohan Park, Shahdra
Delhi-110032.

... Applicant

(By Advocate: Ms. Sonika for Shri Yogesh Sharma)

Vs.

1. Sh. Sandeep Kumar, Chairman
Delhi Transport Corporation
Govt. of NCT of Delhi
I.P Estate, New Delhi.
2. Sh. Subhash Chandra
Manager (Accounts)
Accounts Department
DTC Headquarter, New Delhi-02
3. Sh. Devender Kumar Gupta
Depot Manager
Delhi Transport Corporation
Rajghat Depot, New Delhi.

(By Advocates: Shri Hitesh Bargi for Shri Manish Garg)

ORDER (ORAL)

Justice Permod Kohli :-

Shri Hitesh Bargi proxy counsel for Shri Manish Garg, counsel for respondents, has placed on record copy of compliance order dated 15.09.2017. The said compliance order

is accompanied with the detailed calculation sheet. It is stated that the directions have been complied with and arrears of pension have been calculated and pension for the month of September, 2017, will be credited in his saving bank account. Regarding the arrears, it is mentioned that the same shall be paid by the 1st week of October, 2017.

2. In this view of the matter, the judgment of the Tribunal stands complied with. Nothing survives. Proceedings dropped.

(Praveen Mahajan)
Member(A)

(Justice Permod Kohli)
Chairman

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